

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No.317
IB-768/ND/2022
New IA-2812/2024, New IA-2848/2024

IN THE MATTER OF:

State Bank of India

... Applicant/Petitioner

Versus

Sh. Arjun Gupta

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 03.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Kamal Agarwal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2812/2024: For the reasons stated therein, the IA is allowed and the status report is kept on record, subject to all just exceptions.

IA-2848/2024: For the reasons stated therein, the IA is allowed and the list of Creditor is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)